

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

...

OA. No. 1292 of 1997

Dated New Delhi, this 5th day of September, 1997.

HON'BLE DR JOSE P. VERGHESE, VICE CHAIRMAN (J)
HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

(8)

K. K. Sexena
S/o Shri Late K. L. Sexena
R/o C-19 Hanuman Road
NEW DELHI.

... APPLICANT

By Advocate: Mrs Jasvinder Kaur

versus

Union of India, through

1. Ministry of Urban Development
Through Directorate of Printing
Headed by its Director
Nirman Bhavan
NEW DELHI.

2. Officer-in-Charge
Government of India Press
Rashtrapati Bhavan
NEW DELHI.

3. Shri Ganesh Dutt
Section Holder (CASE)
Presently supervising Reading Section
Rashtrapati Bhavan
NEW DELHI.

... RESPONDENTS

By Advocate: Shri R. P. Aggarwal

O R D E R (ORAL)

Dr Jose P. Verghese, VC (J)

The applicant was holding the post of Senior Reader in the Department. On the recommendations of the Norms Committee, the respondents have abolished the grades of Reader I & II of the Readers and retained only the post of Reader and its function was, as used to be before, being the seniormost to be the Reader-in-Charge. But at the same time, because of the abolition of the two grades, no additional emoluments was given to the In-Charge who hold the same post from among the seniormost Readers.

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The applicant joined the parent office after the completion of deputation on 18.9.95 and being the senior most among the Readers, he was given the additional duties of Reader-in-Charge. But the applicant, finding that no additional emoluments forthcoming, protested and as a result, the respondents took away the additional duties of the "in - charge" from Reading Branch to the Section Holder (Case) which happened to be a supervisory post carrying higher pay scale. At this stage the applicant realised that the emoluments would not, in the normal course, be of much importance as the entire cadre was also unhappy. In the circumstances, the applicant is claiming now to reallot the duties of In-Charge being the seniormost of the Readers in the cadre, as it used to be in the past, and the applicant is willing to accept the additional duties without any additional emoluments and in the normal circumstances the applicant undertakes to discharge the additional duties of In-Charge, to the satisfaction of the respondents.

In view of this, respondents are directed to reconsider the matter and hand over the additional duties of the In-Charge, back to the applicant being the seniormost of the Readers, within a reasonable time.

With this, the OA is disposed of. No order as to costs.

(K. MUTHUKUMAR)
MEMBER(A)

(DR JOSE P. VERGHESE)
VICE CHAIRMAN(J)